

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2959
TO BE ANSWERED ON MARCH 27, 2023

DELHI LAND POOLING POLICY

NO. 2959. SHRI DEEPENDER SINGH HOODA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether under the Delhi Land Pooling Policy which was notified in 2018, a total of 129 sectors were planned to be developed;
- (b) whether there is any sector in which 70 per cent contiguous land condition has been fulfilled;
- (c) whether Government is planning to change the Delhi Land Reform Act 1954 for land pooling policy; and
- (d) whether the mutation of Delhi agriculture land has been stopped in the last few years, if so, by when it will start?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) & (b) The Delhi Development Authority (DDA) has informed that as on 21.03.2023, a total of 138 sectors have been delineated for development under the Land Policy notified on 11.10.2018. So far 02 sectors, namely, sectors 8B and 12C of P-II zone have fulfilled the condition of 70% contiguity.

(c) No Sir.

(d) The Government of National Capital Territory of Delhi (GNCTD) has informed that the mutations are done as per law. They have further informed that Hon'ble High Court of Delhi has held in Indu Khorana case (W.P (C) 4143/2003) that provision of the Delhi Land Reforms Act, 1954, does not apply if a village is urbanized under section 507 of the Delhi Municipal Corporation Act, 1957.
